

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 153 of 2010

Dated: 4th July, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Kerala State Electricity Board

....

Appellant (s)

Versus

**Kerala State Electricity Regulatory
Commission & Ors.**

....

Respondent(s)

Counsel for the Appellant (s) : Mr. M.T. George

Counsel for the Respondent (s) :

ORDER

Mr. M.T. George, learned advocate for the appellant prays for long adjournment on the ground of continuance of truing up proceedings before the Commission. It appears that on the ground, we earlier granted adjournment vide order dated 26.4.2012. However, considering the submission of the learned counsel for the appellant, we grant adjourning of hearing as last chance to 5th September, 2012.

**(V.J. Talwar)
Technical Member**

**(Justice P.S. Datta)
Judicial Member**

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